

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO.999 of 1993.

Between

Dated : 23-8-1993.

S.Chandrasekhar

Applicant

And

1. The Director of Postal Services, A.P.Southern Region, Kurnool, Kurnool Dist.
2. The Post Master General, A.P.Southern Region, Kurnool.
3. The Post Master, Adoni, Kurnool Dist.
4. M. Narasimhulu, Postal Asst.,(LSGPA), S.B.C.O.Proddatur, Cuddapah Dist.

Respondents

Counsel for the Applicant :Sri. P.Veera Reddy

Counsel for the Respondents :Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. Justice V.Neeladri Rao, Vice Chairman
Hon'ble Mr. P.T.Thiruvengadam, Administrative Member

The Tribunal made the following order:-

Notice before admission. Status quo as on today, Until further orders, has to be maintained. List the O.A. tomorrow 24.8.1993 for consideration in regard to interim order.

Deputy Registrar(Jud.)

Copy to:-

1. The Director of Postal Services, A.P.Southern Region, Kurnool, Kurnool District.
2. The Post Master General, A.P.Southern Region, Kurnool.
3. The Post Master, Adoni, Kurnool District.
4. One copy to Sri. P. Veera Reddy, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One spare copy.

Rem/-

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Fokal
20/8/93

O.A-999/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A).

Dated: 23/8/1993

CRDER/JUDGMENT:

M.A/R.A/C.A.N.

in

999/93

O.A.No.

T.A.No.

(W.P.)

✓ Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

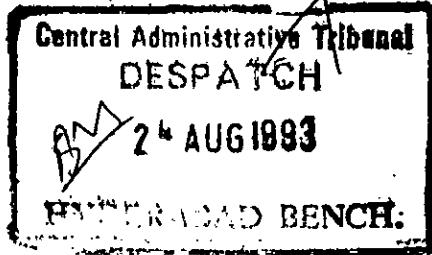
Dismissed for default.

Rejected/Ordered

No order as to costs.

24/8/93

pvm



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his transfer from Pulivendla to Adoni, he was transferred to Adoni by proceedings dated 23-5-1993 of R-2. The applicant had taken charge at Adoni on the forenoon of 11-6-1993 (vide annexure-4). The applicant was transferred by proceedings dated 11-8-1993 of R-2 to Proddatur.

The same is assailed in this OA. One of the contentions for the applicant is that when he was transferred to Adoni at his request only about three months back and when he joined there at Adoni about two months back after foregoing TA & DA, there is no justification in transferring him from Adoni.

3. Sri N.R. Devaraj, learned counsel, submitted that he had written instructions to state that the union represented that such of the Postal Assistants who are promoted on BCR Scheme should not be posted to small Head Offices like Adoni and when the office of R-2 was not aware of the joining of the applicant at Adoni and when they were under the impression that the applicant was still at Pulivendla, he was transferred and posted at Proddatur, a big post office. And when the factum of applicant joining at Adoni came to the knowledge of R-2, when this OA was filed, it was decided to review the order of transfer of the applicant to Adoni and hence the status-quo which was passed yesterday (i.e. 23-8-93) may be allowed to continue, Mailed to the learned Standing Counsel.

4. In the result, this OA is disposed of at the admission stage by directing to continue the status-quo as on yesterday to continue till a decision is taken by R-2. No costs.

P. J. Thiru
(P.T. Thiruvengadam)
Member (Admn.)

V. Neeladri Rao
Vice-Chairman

Dated : August 24, 93
Dictated in the Open Court

8/10/93
Dy. Registrar (Jr.)

